

57

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.NO. 953/95

Date of Order: 25.6.97

BETWEEN:

Araveeti Srinivasulu .. Applicant.

AND

1. The Director General,
All India Radio,
Akashavani Bhavan,
Parliament Street,
New Delhi.

2. The Secretary to Govt. of India,
Information and Broad Casting,
New Delhi.

3. Sri Manubhai Jani,
A.I.R. Jaisalmer
on promotion posted to
A.I.R., Ahmedabad.

4. Sri P.P.Vohra

5. Sri A.K.Tripathi

6. Sri Ramapada Nanda

7. Sri K.S.Purushotham

8. Sri P.C.Satish Chandran

9. The Station Engineer,
A.I.R., Ananthapur.

.. Respondents.

Counsel for the Applicant

.. Mr. R.Rathaiah

Counsel for the Respondents

.. Mr. V.LajeswaraRao
for
Mr. N.V.Ramana

CORAM:

HON'BLE SHRI R.KANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Kangarajan, Member (Admn.) X

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None for the Applicant. Mr.V.Rajeswara Rao for Mr.N.V.Ramana, learned standing counsel for the official respondents. Notice has been served on private respondents but they did not appear nor they engaged any counsel on their behalf.

2. The applicant in this OA was promoted ~~as JTS~~ and posted as Assistant Station Director on adhoc basis vide order No. 29/94-SI(A), dt. 27.4.94 (A-2). He was not selected for a regular posting to the JTS in IBPS. ~~Though~~ The applicant submits that his juniors were promoted to the JTS in IBPS regularly by order No. 3(49)92-SI(A), dt. 31.7.95 (A-4).

3. This OA is filed for setting aside the impugned order dt. 31.7.95 passed by R-1 and for a consequential direction to R-1 to regularise his services in the cadre of JTS as on date which he assumed the charge as Assistant Director at Anantapur i.e. w.e.f. 2.5.95.

4. The pleadings and the prayer in this OA are similar to the one submitted in OA 925/94. For reasons stated in OA 925/94 this OA is also liable to be dismissed and accordingly it is dismissed. No costs.

5. The orders in this OA will take effect from 7.7.96.


(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)


D.R. (Judl.)

Dated: 25th June, 1997

(Dictated in Open Court)

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Copy to:-

1. The Director General, All India Radio, Akashvani Bhavan, Parliament Street, New Delhi.
2. The Secretary to Govt. of India, Information and Broadcasting, New Delhi.
3. One copy to Sri. P.Rathaiah, advocate, CAT, Hyd.
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Deputy Registrar(A), CAT, Hyd.
6. One spare copy.

Rsm/-

C.C.TODAY
27/6/97
6/6/97
4YLR

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M
(J)

DATED

25/6/97

ORDER/JUDGEMENT

M.A./L.C.A. NO.

O.R. NO.

37
953/95

Admitted and Interim directions
Issued

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

